

CENTRAL ADMINISTRATIVE TRIBUNAL

- CALCUTTA BENCH -

O.A.652/97

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. B.P. Singh, Administrative Member.

Smt. Suman Topno & Ors.

-v e r s u s -

Union of India & Ors.

For the applicants : Mr. S.K. Gupta, counsel.

For the respondents : Mr. M.S. Banerjee, counsel.

Heard on 22.6.99

Order on 22.6.99

O R D E R

D. Purkayastha, JM

Heard Id. counsels of both the parties over this application. They jointly submit that the matter may be disposed of in view of the decision contained in the letter bearing No.18/12/97-Ad.II dated 11.6.99 issued by the Deputy Director, Ministry of Home Affairs, Office of the Registrar General, New Delhi where it is mentioned-

" Since the government has accepted the Award of the Board of Arbitration on the pay scales of Draftsman in the RGI, the relief sought by the applicants in the case, i.e., placing them in the pay scale of Rs.1400-2300 from the dates of their appointment which happens to be later than 26.4.1991 is justified and is agreed to. The amounts recovered may also be refunded".

In view of the aforesaid circumstances, the application is allowed with a direction upon the respondents to grant reliefs as prayed for in this application, in view of the decision contained in the letter mentioned above within two months from the date of communication of this order. The application is disposed of accordingly. Respondents filed supplementary

affidavit today.

  
Member (A)

  
Member (J)